That is not involved in the motion before me. So, why is he raising it now? His name is also not there.

भी प्रटल बिहारी वाजपेयी : प्रध्यक्ष महोदय, भाप फैसला देने में जल्दी मत कीजिये। हम ने इस सवाल पर पहले चर्चा कर ली है इसलिये स्थगन प्रस्ताव मंजर न किया जाय यह तर्क गले कें नीचे नहीं उतरेगा। जो घटनायें घटी हैं वे नयी घटी हैं।

**प्रध्यक्ष महोदय** : इस हाउस में दो, तीन दफा इस पर भौर डाउट पर बहस हो चुकी है। ग्रभी दो दिन हुए ऐग्रीकल्चर मिनिस्ट्री की डिमान्डस पर डिस्कशन हम्रा ।

भीर भ्रगर भ्राप चाहते हैं कि ला ऐंड म्रार्डर पर डिस्क्शन हो तो वह स्टेट का मसला है । हर पहल पर दो दिन पहले बहस कर चुके हैं इसलिये यह मसला ऐडजर्न-मेंट का विषय कैसे हो सकता है ?

But I can allow the calling-attention motion, which I have already allowcd. I am very sorry that I cannot give my consent to the adjournment motion. This has been discussed a number of times.

भी प्रटल बिहारी बाजपेयी : ग्रध्यक्ष महोदय, जब इस पर पहले चर्चा हो चकी है. तो फिर कार्लिंग एटेन्शन नोटिस की भी क्या जरुरत है ? ग्राप ने फांसिल्ज पर चर्चा करने के लिए एक घंटा दे दिया, लेकिन जब लोग भुखों मर रहे हैं, गोलियां चल रही हैं श्रौर देश में भ्रराजकता फैल रही है, तो भ्राप उस के बारे में स्थगन प्रस्ताव की अनुमति नहीं देते हैं।

SHRI SHYAMNANDAN MISHRA: Human beings have to be reduced to fossils and then it would be discussed

SHRI ATAL BIHARI VAJPAYEE: Under this benign Government.

MR. SPEAKER: Shri Raj Bahadur.

13.11 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF CEN-TRAL INLAND WATER TRANSPORT COR-PORATION LTD., CALCUTTA

THE MINISTER OF SHIPPING TRANSPORT (SHRI BAHADUR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1971-72.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4847/73].

NOTIFICATIONS UNDER ESSENTIAL COM-MODITIES ACT, 1955

THE MINISTER OF STATE THE MINISTRY OF AGRICULTURE (SHR ANNASAHEB P. SHINDE): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertilizer (Control) First Amendment Order, (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated the 24th March, 1973.
- (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1973 (Hindi and English versions) published in Notification No.

[Shri Annasaheb P. Shinde]
G.S.R. 187(E) in Gazette of
India dated the 31st March,
1973

(iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1973, published in Notification No. G.S.R. 193(E) in Gazette of India dated the 2nd April, 1973.

[Placed in Library. See No. LT-4848/73].

RE. GURU GOBIND SINGH MEDI-CAL COLLEGE, FARIDABAD

SHRI PILOO MODY (Godhra): I informed you about the Faridabad Medical College that the Minister should be asked to make a statement.

SHRI VASANT SATHE (Akola): We would also like to have a statement. It has appeared in the press that some agreement has been reached. What is the agreement reached? We are very eager to know.

MR. SPEAKER: In the midst of another business, this cannot be raised. माननीय सदस्य मुनासिब बक्त पर खड़े हों।

भी प्रटल बिहारी वाजपेबी (खालियर): प्रध्यक्ष महोदय, ग्राप जानते हैं कि लड़के भूख हड़ताल कर रहे हैं। कहीं किसी को हालत खराब न हो जावे।

SHRI PILOO MODY: You were good enough to call a meeting which had to be postponed to a later date. In that connection, I phoned up your Secretary to ask that now that it seems that the Chief Minister of Punjab and our great friend, Shri Satpal Kapur and others have combined to

pull this institution out of the rut, it is only fair that at the earliest possible opportunity there should be a statement by the Minister concerned so that those boys can give up their agitation and strike. I think we owe it to them that we do this with a certain degree of urgency and in an expeditious manner. That was why I got in touch with you on Saturday. Unfortunately, you yourself were in Chandigarh and, therefore, I could not speak to you.

I think you should call upon the Minister today at the carliest possible opportunity to come and make a statement here.

MR. SPEAKER: The position is that, as you know, I kept you informed about it. I was in touch with the Minister. Ultimately, when you were insistent, I met the leaders of representative organisations, foundations, SGPC, Singh Sabhas and Vice-Chancellors; I also talked to both the Chief Ministers. Then, as you know, I had called a meeting to which you were also invited, with Shri Sathe, Shri Satpal Kapur and all others. I had fixed the meeting on the 24th.

In the meanwhile, I had already posted the letters. Shri Sathe rang me up to say that there was a UNI report that some understanding had been reached. I was together, at lunch the same day with the Punjab Chief Minister, and Shri Satpal and all others. I was not told anything about it. I was only used for this purpose all right throughout.

When I contacted Shri Khadilkar, he confirmed that there has been some understanding with the Punjab Chief Minister. I think you met in the afternoon.

Then Shri Khadilkar told me—I got it confirmed from him personally—that there is some understanding.